

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO.607
(ANSWERED ON 24.07.2025)

PROVISION OF LEAVE FOR CARE OF ELDERLY PARENTS

607. SMT. SUMITRA BALMIK:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether there is any provision for Government employees to avail leave for taking care of their elderly parents; and
- (b) if not, whether the Ministry would consider making a provision for availing sick care leave in line with child care leave?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)

(a) & (b): The Central Civil Services (Leave) Rules, 1972 provides for 30 days of Earned Leave, 20 days of Half Pay Leave, 8 days of Casual Leave and 2 days of Restricted Holiday per annum, apart from other eligible Leave, to Central Government employee which can be availed for any personal reasons, including that of taking care of their elderly parents.
